

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 06**

**IA 1579/2024 (NEW IA) IN C.P. (IB)/494(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD VS SHREE  
RAM URBAN INFRASTRUCTURE LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Navroj Seervai a/w L. Wangdi, Adv. Smita present in IA 1579/2024. Sr. Adv.

Gaurav Joshi a/w Adv. Jash Shab i/b DSK Legal for the Respondent present.

**IA 1579/2024**

This is an application seeking recall of the order, whereby, an IA 614/2023 was heard and Reserved for order. Ld. Counsel for the Applicant submits that an unnumbered application was served upon on them and they could not keep track hence, they could not file their representation in the matter. On verification of record we find that matter was reserved for orders without hearing the Respondent Resolution Professional. Accordingly, we allow the Respondent Resolution Professional to argue the matter and IA 1579 of 2024 is **allowed** and **disposed of**.

Further, IA 614/2023 is de-reserved.

List IA 614 on Board on **18.04.2024**.

- sd-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**